

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 8/89 with 235/90
T.A. NO.

DATE OF DECISION 21-7-94

Shri D.P. Bhabhor

Petitioner

Shri G.A. Pandit

Advocate for the Petitioner (s)

Versus

Union of India and Others

Respondent

Shri B.R. Kyada

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr.

K. Ramamoorthy

Member (A)

The Hon'ble

Dr. R.K. Saxena

Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri D.P. Bhabhor
Rly. Qurt. No. T/4
Station Superintendent
Railway Station, Jamnagar
Saurashtra.

Applicant

Advocate: Mr. G.A. Pandit

Versus

1. Union of India
Notice to be served through
General Manager, Western Railway
Churchgate, Bomaby.
2. Divisional Railway Manager,
Western Railway
Rajkot.

Respondents.

Advocate Mr. B.R. Kyada

O R A L O R D E R

In

Date: 21-7-94

O.A. 8/89 with 235/90

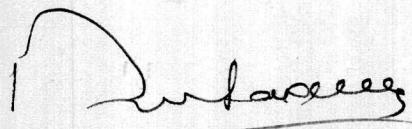
Per Hon'ble Dr. R.K. Saxena

Member (J)

The counsel for the applicant states that the issues raised in O.A. 8/89 and O.A. 235/90 have become substantively infructuous. In one case he never had to face reversion. He also subsequently got promotion on the promotion post. The only question which remains is determination of the deemed date of promotion. The Counsel states that he will be satisfied if the representation made by him in this regard is considered by the respondents. We direct the respondents to dispose of such representation, if any received within a period of 12 weeks.

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2. In view of the aforesaid position the applications are treated as disposed of. No order as to costs.



(Dr. R.K. Saxena)

Member (J)



(K. Ramamoorthy)

Member (A)